

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 218/93 in  
O.A. NO. 104/87

New Delhi this the 21st day of January, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Nathu Ram S/O Shri Chet Ram,  
R/O E-264/E, New Ashok Nagar,  
New Delhi - 110091. .... Petitioner

By Advocate Shri J. P. Verghese

Versus

1. Shri R. K. Takkar,  
Chief Secretary,  
Delhi Administration,  
5, Alipore Road,  
Delhi.
2. Shri S. K. Batra,  
Director-cum-Secretary,  
Directorate of Social Welfare,  
Canning Lane,  
Kasturba Gandhi Marg,  
New Delhi - 110001-
3. Shri G. Chandra Gupt,  
Chief - Rehabilitation Services,  
Delhi Administration,  
Jannagar House Hutsments,  
New Delhi. .... Respondents

By Advocate Shri S. Adlakha

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

The respondents' counsel submitted that a decision has been taken to consider the claim of the petitioner having regard to the advise tendered by the Government of India. The formal decision as taken has not yet been communicated to the petitioner. We have said in our judgment that if the petitioner is aggrieved by the decision taken, the same can be

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challenged in appropriate proceedings. In order to enable the petitioner to do so, the respondents should communicate the decision to the petitioner. The respondents undertake to communicate the decision in writing to the petitioner within ten days from this date. The said undertaking is recorded and these proceedings are dropped.

*S. R. Adige*  
( S. R. Adige )  
Member (A)

*V. S. Malimath*  
( V. S. Malimath )  
Chairman

/as/